

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 208  
IB-918/ND/2019

**IN THE MATTER OF:**

**M/s. Pawan Security Services**

**...PETITIONER**

**Vs.**

**M/s. Star Facilities Management Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 18.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Dhiraj Kumar, proxy counsel  
For the Respondent/ Corporate-debtor :Mr. Rakesh Kumar, Mr. Harsh  
Upadhyay, Advocates.**

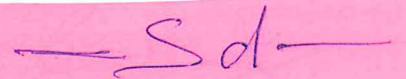
**ORDER**

Heard the submissions made by proxy counsel for the operational creditor. Ld. Counsel for the corporate debtor is present and submitted that some amounts have already been paid and certain amounts are due and therefore sought for grant of further time in the matter to have amicable resolution. Heard the submissions made by counsels appearing in the matter.

Let this matter be posted to **26<sup>th</sup> February, 2021.**



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Annu)